Due to the recent decisions, certain precautionary measures taken initially have already been substantially relaxed. It has been reported by Government of Jammu and Kashmir that all essential services are functioning normally in the Valley.

## Relaxing visa norms for business activities

- $1822.\,SHRI\,NARAYAN\,LAL\,PRANCHARIYA$  : Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has taken any initiatives to relax visa norms for business activities in India:
  - (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government has premitted extension of business visa upto fifteen years;
  - (d) if so, the details thereof;
- (e) whether Government has permitted conversion to medical visa in case of emergency; and
  - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (d) A number of steps have been taken by the Government to relax the Business visa regime for foreigners coming to India for various business activities. This includes the following:-

- (i) Grant of multiple entry electronic Business visa for a period of one year to nationals of 169 countries.
- (ii) Grant of multiple entry Business visa for a period of 5 years as a default option to nationals of more than 160 countries.
- (iii) Grant of multiple entry Business Visa with 10 years validity to nationals of the United States of America, Canada, Japan, United Kingdom (U.K.) and South Africa.
- (iv) Grant of Permanent Residency Status (PRS) to foreign investors making investment of a minimum of ₹10 crores within 18 months or ₹25 crores within

36 months under Foreign Direct Investment (FDI) route and generating employment to at least 20 resident Indians in every financial year. PRS is granted for a period of 10 years with multiple entry which can be extended for another 10 years.

- (v) Permitting extension of Business visas within India up to 10 years as against5 years permitted earlier.
- (vi) Revising the period for achieving the gross sales/turnover target of ₹1 crore per annum from 2 years to 4 years in respect of foreigners coming to establish an industrial/ business venture.
- (e) and (f) As per the revised procedure introduced by the Government in November, 2018, a foreigner suffering from a minor medical condition which needs only OPD (Out Patient Department) consultation/ treatment may take treatment at any hospital/ treatment centre on his/her primary visa including Business visa. Further, a foreign national who is already in India on any type of visa (including Business visa) is now allowed to take indoor treatment (other than for treatment of diseases which require organ transplant) in hospital/ treatment centres etc. up to a maximum period of 180 days without having to convert the primary visa into Medical Visa. The indoor medical treatment may also cover treatment for diseases which the foreigner may have been suffering from even before his/her entry into India. Conversion to Medical Visa will be required only if the period of treatment exceeds 180 days or the stay stipulation period, if any, stipulated on the primary visa or the duration of the primary visa, whichever is earlier.

## **Detention camps in Nagaland**

1823. SHRI K.G. KENYE : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has constructed detention camps in Nagaland to detain those who don't have documents proving their citizenship under NRC;
- (b) if so, the district-wise details of location and proposed capacity of camps and the expenditure involved;
- (c) whether Government is considering reverifying certain percentage of the population under NRC in districts bordering Bangladesh; and